

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
STARRED QUESTION NO. 254
(TO BE ANSWERED ON 16.12.2015)

INVESTIGATION OF CASES BY CBI

Ä*254. SHRI PRATAPRAO JADHAV:
SHRI TARIQ ANWAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether the number of cases registered with the Central Bureau of Investigation (CBI) are increasing over the years and if so, the reasons therefor;
- (b) the number of cases investigated by the CBI during the last two years and the current year;
- (c) the number of cases out of the above that are more than five years old and the reasons for the delay in their disposal;
- (d) the details of provisions regarding the timeframe for completion of investigation of cases entrusted to CBI; and
- (e) the efforts made to ensure strict compliance of the said provisions?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR.JITENDRA SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO *254 FOR 16.12.2015.

(a) :- According to information provided by CBI, the number of cases registered during the last 5 years i.e. 2010, 2011, 2012, 2013, 2014 & 2015 (upto 30.11.2015) are as under:-

Year	Regular Case (RC)	Preliminary Enquiry (PE)	No. of cases
2010	867	142	1009
2011	812	191	1003
2012	873	175	1048
2013	855	276	1131
2014	871	303	1174
2015 (as on 30.11.2015)	833	145	978

The increase in registration of cases by CBI is only marginal and as such may not reflect any definite discernible trend. The main reasons for marginal increase in registration of cases are due to larger number of cases referred by Honøble Supreme Court, Honøble High Courts and State Governments from time to time.

(b): After registration of cases, CBI undertakes investigation of cases as per the prescribed procedure. The number of cases disposed off after investigation/enquiry during the last 2 years i.e. 2013, 2014 and 2015 (upto 30.11.2015) are as under:-

Year	Regular Case (RC)	Preliminary Enquiry (PE)	Total No. of cases
2013	836	234	1070
2014	814	280	1094
2015 (as on 30.11.2015)	605	156	761

(c) to (e): Out of cases mentioned in reply to part (b) above, more than 05 years old cases disposed after investigation/enquiry during the year 2013, 2014, 2015 (upto 30.11.2015) are as under:-

Year	Regular Case (RC)	Preliminary Enquiry (PE)	Total No. of cases
2013	13	1	14
2014	3	0	3
2015 (as on 30.11.2015)	2	0	2

Investigation/enquiry is conducted by CBI as per provisions of Code of Criminal Procedure (Cr.PC) and as per instructions contained in the Crime Manual of CBI. However there are various reasons which cause the pendency. Some of these reasons are (a) stay by the Courts, (b) delay in handing over the cases to CBI for investigation after initial investigation by local police (c) non traceability of accused persons, (d) delay in getting expert opinion (e) large number of cases referred by State Governments, Honøble Supreme Court and Honøble High Courts (f) complex and voluminous nature of cases (g) delay in execution of Letters Rogatory (LR) with foreign Countries, etc. It is the endeavour of CBI to complete the investigation/enquiry expeditiously and to this effect rigorous monitoring of investigation of cases is done by Central Bureau of Investigation (CBI), Central Vigilance Commission (CVC) etc.